

BEFORE THE SECURITIES APPELLATE TRIBUNAL  
MUMBAI

**Date : 14.09.2022**

**Misc. Application No. 668 of 2022  
And  
Appeal No. 387 of 2022**

IIFL Securities Ltd. .... Appellant

Versus

Securities & Exchange Board of India ... Respondent

**With  
Misc. Application No. 669 of 2022  
And  
Appeal No. 388 of 2022**

IIFL Securities Ltd. .... Appellant

Versus

Securities & Exchange Board of India ... Respondent

Mr. Sahebrao Wamanrao Buktare, Advocate and Mr. Ravi Vijay Ramaiya, CA i/b Shah & Ramaiya, Chartered Accountants for the Appellant.

Mr. Ravishekhar Pandey, Advocate with Ms. Shefali Shankar, Advocate i/b. MDP & Partners for the Respondent.

**ORDER :**

1. Three weeks' time is allowed to the appellant to file rejoinder.

List on October 19, 2022.

2. This order will be digitally signed by the Private Secretary on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Certified copy of this order is also available from the Registry on payment of usual charges.

Justice Tarun Agarwala  
Presiding Officer

Justice M. T. Joshi  
Judicial Member

Ms. Meera Swarup  
Technical Member

14.09.2022  
PTM